

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:4449
ANSWERED ON:17.12.2009
HINDUSTAN PAPER MILLS
Vinay Kumar Alias Vinnu Shri

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the State Government of Uttar Pradesh have refused to provide land for proposed Hindustan Paper Mill likely to be set up with the cost of 3500 crore rupees in Jagdishpur, Uttar Pradesh;
- (b) if so, the reasons therefor; and
- (c) the further steps taken for selection of land for the purpose?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV)

(a) & (b): To set up Paper Mill Project at Utelwa Industrial Area under Uttar Pradesh State Industrial Development Corporation (UPSIDC) at Jagdishpur, Dist. Sultanpur, Jagdishpur Paper Mills Limited of Hindustan Paper Corporation Limited (HPC) needs 500 acres of land for plant facilities, housing colony and pulpwood nursery. It was envisaged to take on lease 187.59 acres of land from UPSIDC (inclusive of 125 acres which had been leased to kamla Nehru Memorial Trust) and the remaining land from private owners. The plant facilities require a minimum contiguous land of 250 acres with the UPSIDC land getting supplemented. UPSIDC had allotted 62.59 acres of land vide order dated 24.09.2007 for depositing Rs. 77.51 lakh towards 25% reservation money latest by 24.10.2007 which had been deposited on 06.12.2007 immediately after the approval of the project by the Government. The money which was received by UPSIDC authorities was subsequently returned to HPC after 6 months vide letter dated 06.06.2008. While returning the reservation money, UPSIDC cited delay in submission as the reason. The matter has been pursued thereafter repeatedly with UPSIDC but no positive response has been forthcoming.

(c): The requisite environmental clearance after the Environmental Impact Assessment (EIA) and the mandatory Public Hearing (on 10.04.2006) was obtained from Ministry of Environment and Forests with respect to the site of Utelwa Industrial Area. Any relocation will necessarily involve fresh EIA and Public Hearing. Hence, Govt. of India is constantly pursuing with the Govt. of UP for early allotment of the identified land.